

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.2- IA(Dis.)/18(AHM) 2024
In
CP(IB) 379 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Proxy Advocate for
: Mr. Jaimin Dave, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

IA(Dis.)/18(AHM) 2024

Learned Proxy Counsel, Ms. Hirva Dave, appears on behalf of the Counsel on record, Mr. Jaimin Dave, and states that a synopsis is yet to be filed. Hence, she seeks and is granted two days' time to file the same. She further requested an adjournment in the matter.

At the request of the Counsel, the matter stands adjourned for hearing on 27.08.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

PRAVEEN GUPTA
MEMBER (JUDICIAL)